

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 171/MP/2023

Subject : Petition under section 79(1)(f) of the Electricity Act, 2003 seeking quashing of invoice dated 28.2.2023 issued by the Respondent claiming charges for fly-ash transportation for the period from 23.2.2017 to 26.3.2018 from Bokaro Thermal Power Station-A.

Petitioner : Punjab State Power Corporation limited

Respondent : Damodar Valley Corporation

Date of Hearing : **21.8.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Ms. Suparna Srivastava, Advocate, PSPCL
Ms. Tejaswita Dhawan, Advocate, PSPCL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner pressed for interim relief against the invoice dated 28.2.2023 raised by the Respondent DVC, as the invoice has also been uploaded on the PRAAPTI portal with a trigger date of 28.8.2023 and requested that as an interim measure, the Respondent DVC be directed not to take precipitative action against the Petitioner.

2. None appeared for the Respondent, despite notice.
3. The Commission, after hearing the learned counsel for the Petitioner, directed as under:
 - (a) The Respondent DVC shall not take any coercive action against the Petitioner in connection with invoice dated 28.2.2023 till the next date of hearing.
 - (b) The Respondent DVC shall file the following additional information, along with its reply to the petition on or before **15.9.2023**:
 - (i) *The details of allocation of power of BTPS A to various beneficiaries along with the quantum, date of commencement of supply, period etc, during the period from 23.02.2017 to 25.03.2018.*
 - (ii) *The ash transportation charges incurred and allowed by the Commission for the period from 23.02.2017 to 25.03.2018.*
 - (iii) *The methodology adopted in apportionment of ash transportation charges to various beneficiaries of the generating station during the period from 23.02.2017*



to 25.03.2018, ash transportation charges levied and recovery made thereof from each beneficiary.

(c) The Petitioner may file its rejoinder on above, if any, till **29.9.2023**.

4. The matter be listed for further hearing on **5.10.2023**.

By order of the Commission

Sd/-
(Deepak Pandey)
Assistant Chief (Law)

